

2016

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

O. A. NO. 260/000/ 307 / 2016

In the matter of

:Sri Suryalok Behera, GDS BPM Bhoipali B.O.,
aged about 30 years, S/o. Sri Keshab Chandra
Behera, At./Po.- Bhoipali, Via- Kuchinda, Dist-
Sambalpur, Permanent Resident of Vill/Po.- Sri
Koruan, Po.- Urali, Via-Gopalpur, Dist- Cuttack.

..... **Applicant.**

- V e r s u s -

1. Union of India, represented through it's Secretary-cum-Director General of posts, Dak Bhawan, Sansad Marg, New Delhi- 110116.
2. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist - Khurda - 751001.
3. Superintendent of Post Offices, Sambalpur Division, At/Po./Dist- Sambalpur-768001.
4. Sr. Superintendent of Post Offices, Cuttack City Division, Cuttack-753001.

..... **Respondents.**

↑
S
/

SL

O R D E R (ORAL)
Dated 18.05.2016

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.R.J.Dash, Ld. Counsel appearing for the applicant, and Mr. S.B.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayer:-

“In view of the facts stated about, it is humbly prayed that the Hon’ble Tribunal may be graciously pleased to direct the Respondents No. 2 to consider the case of applicant for transfer from Sambalpur Division to Cuttack City Division.”

3. The applicant was appointed as GDS BPM of Bhoipali B.O. on 29.08.2012. His grievance is that although he represented to Respondent No.2 through Res. No. 3 on 04.11.2015 (Annexure-A/3) to consider his case for transfer to Cuttack City Division, no heed is being paid to his prayer. Mr. P.R.J.Dash, Ld. Counsel for the applicant, submitted that despite two reminders dated 01.12.2015 and 12.01.2016 (Annexure-A/4 series), nothing has been communicated to the applicant. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

4. Since the representations submitted by the applicant are stated to be pending, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No.2 to consider the representations under Annexures-A/3 and A/4 series, if the same are still pending, as per the extant Rule and communicate the result thereof to the

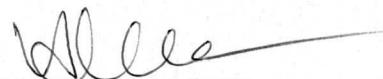
[Signature]

applicant by way of a reasoned/speaking order within a period of 02 (two) months from the date of receipt of a copy of this order. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 03 (three) months from such consideration. Though we have not expressed any opinion on the merit of the matter, we make it clear that all the points raised in the representations will be kept open for the Respondents to consider the same as per rules, regulations and law in force. It is further made clear that status quo as on date in respect of the continuance of the applicant shall be maintained for a further period of two weeks from the date of such consideration. However, it is made clear that if in the meantime the said representations have already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. P.R.J.Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos.2 and 3 by Speed Post for which he undertakes to file the postal requisites by 20.05.2016.

(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)